

1	2	3	4	5
8.	Jammu and Kashmir	1	2	11
9.	Karnataka	7521	7846	4572
10.	Kerala	22051	19526	30373
11.	Madhya Pradesh	6013	5559	4254
12.	Maharashtra	4410	4987	1500
13.	Manipur	0	0	0
14.	Meghalaya	547	0	0
15.	Mizoram	100	0	0
16.	Orissa	2723	5539	4477
17.	Punjab	421	0	388
18.	Rajasthan	1994	2911	1382
19.	Sikkim	40	-	150
20.	Tamil Nadu	9948	7676	7366
21.	Tripura	387	507	0
22.	Uttar Pradesh	5122	4653	3810
23.	West Bengal	25	2000	0
UNION TERRITORIES				
24.	A and N Islands	0	0	0
25.	Daman and Diu	10	0	0
26.	Delhi	2686	1763	831
Total		122895	116817	113646

Drinking Water

847. DR. T. SUBBARAMI REDDY : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether in Marth-April, 1996 12 districts were affected due to hail storms and 74 villages of Mehboobnagar district were felt shortage of drinking water;

(b) whether Union Government had agreed to provide financial assistance to meet the drinking water situation; and

(c) if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (c). No proposal has been received from the State Government of Andhra Pradesh for providing financial assistance to meet the drinking water situation in the villages affected due to hail storms in the state.

CBI Inquiry

848. SHRI CHITTA BASU : Will the PRIME MINISTER be pleased to state :

(a) the number of corruption cases lying with the CBI involving political personalities and Bureaucrats in the country since June 1991, till date;

(b) the present position of the investigation being conducted by the CBI and the time by which the investigations are likely to be completed;

(c) whether the Government have devised a monitoring mechanism to keep a watch on the progress of investigation; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) So far as cases against Political personalities are concerned, there are 12 cases registered against political personalities on corruption charges pending investigation with CBI.

As regards cases against bureaucrats, it is informed that as on 30.6.1996, a total of 1210 cases registered against public servants of various ranks on or after 1.6.91 under corruption charges were pending investigation with the CBI.

(b) As already intimated in reply to part '(a)' these are the details of cases that are pending investigation. As regards probable time by which these cases are to be finalised, it is informed that in CBI there is a time frame prescribed for disposal of the cases i.e. 6 months for an ordinary RO and 4 months for an ordinary PE. In complicated cases this time frame is, however, not possible to be adhered to. Efforts are made to expedite investigations by frequent monitoring of cases by senior officers. The time taken in the investigations depends on the nature and ramifications of each case.

(c) In CBI there is a system of monitoring the progress of investigation of each and every case. Branches send progress report of all the important cases on weekly/fornightly/monthly basis to the higher officers depending on the importance of the cases. The senior officers also conduct meetings with the Zonal/Regional DIGs to keep watch over progress of the cases. Director, CBI also takes a meeting with all DIGs and Joint Directors every quarter to review the progress of each and every case and guide the officers wherever, necessary. Suitable instructions are issued to expedite investigation of cases from time to time.

(d) Does not arise.

Wasteland Development

849. SHRI JAG MOHAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the wasteland targeted for reclamation and development at the time of setting up of the National Wasteland Development Board in 1985 and thereafter under the current Five-Year Plan;

(b) the land actually reclaimed and developed during the last three years;